

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 02.05.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
TCP(IB)/33/7/AMR/2019	Under Liquidation	7 of IBC	Canara Bank Vs Transstroy (India) Ltd. (Under Liquidation)
	IA(IBC)/16/2024	U/s 60 (5) of IBC, 2016 R/w Regulation 15 (1) (b) of IBBI (Liquidation Process) Reg's, 2016 and Rule 11 of NCLT Rules, 2016	Dr.G.V.Narasimha Rao, Liquidator of Transstroy (India)Limited

ORDER

IA (IBC)/16/2024:

Present: Ms.Titiksha Jain, Ld. PCS for the Liquidator.

This Application has been filed by the Liquidator, seeking to take on record the 19th Progress Report for the quarter ended 31.12.2023. Heard. The Report is taken on record. Accordingly, IA (IBC)/16/2024 is allowed and disposed of.



**SANJAY PURI
MEMBER (TECHNICAL)**



**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**